

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 937
TO BE ANSWERED ON- 14/12/2022

INCLUSION OF TRIBES OF WEST BENGAL IN ST LIST

937 SMT. SHANTA CHHETRI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the proposal relating to inclusion of tribes of West Bengal in Scheduled Tribe (ST) list has been made by the State;
- (b) whether Government of West Bengal vide their letter dated 28th February, 2014 suggested for inclusion of 11 communities of West Bengal as tribal or not as per Central Government; and
- (c) whether Registrar General of India (RGI) is a competent authority to determine whether a community falls under the category/definition of a tribal community; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (b): Yes, sir.

(c) to (d): The Registrar General of India (RGI) is mandated to carry out and maintain data pertaining to census, which includes the census of Scheduled Castes and Scheduled Tribes.
